



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 30th September, 2014

No. LGL.46/2003/86.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIV OF 2014

(Received the assent of the Governor on 20th September, 2014)

THE ASSAM MINISTERS', MINISTERS' OF STATE AND DEPUTY MINISTERS' SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2014

AN
ACT

further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

*Assam
Act XV
of 1958*

It is hereby enacted in the Sixty-fifth Year of the Republic of India, as follows :-

*Short title and
commencement*

1.(1) This Act may be called the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2014.

(2) It shall come into force at once.

*Amendment of
section 2 of
Assam Act XV
of 1958*

2. In the principal Act, in sections 2, -

(i) in clause (a), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

“(i) a Salary of ninety thousand rupees per mensem;”

“(iii) a Daily Allowance of one thousand five hundred rupees while on official tour and halt within the State of Assam:

Provided that the Chief Minister shall be entitled to draw Daily Allowance of two thousand rupees when he performs the duties outside the State of Assam and halt;”

“(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if the Chief Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session and such performance of official tour shall be intimated to the Speaker, Assam Legislative Assembly;”

(ii) in clause (b), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

“(i) a Salary of eighty thousand rupees per mensem;”

“(iii) a Daily Allowance of one thousand five hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister shall be entitled to draw Daily Allowance of two thousand rupees when he/she performs the duties outside the State and halt;”

“(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

(iii) in clause (c), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

"(i) a Salary of seventy-five thousand rupees per mensem;"

"(iii) a Daily Allowance of one thousand five hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister of State shall be entitled to draw Daily Allowance of two thousand rupees when he/she performs the duties outside the State and halt;"

"(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

(iv) in clause (d), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

"(i) a Salary of seventy thousand rupees per mensem;"

"(iii) a Daily Allowance of one thousand five hundred rupees while on official tour and halt within the State of Assam:

Provided that each Deputy Minister shall be entitled to draw Daily Allowance of two thousand rupees when he/she performs the duties outside the State and halt;"

"(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.